

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) A statement, (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification. [Placed in Library. See. No. LT-9053/75.]
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Dairy Corporation, Baroda, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See. No. LT-9054/75.]
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Inter-Zonal Wheat & Wheat Products (Movement Control) Amendment Order, 1975, published in Notification No. G.S.R. 9 (E) in Gazette of India dated the 14th January, 1975.
- (ii) The Rice (Southern Zone) Movement Control (Amendment) Order, 1975 published in Notification No. G.S.R. 22(E) in Gazette of India dated the 30th February, 1975.
- (iii) The Southern States (Regulation of Export of Rice) Amendment Order, 1975, published in Notification No. G.S.R. 23(E) in Gazette of India dated the 30th January, 1975. [Placed in Library. See No. LT-9055/75.]
- (6) A copy of the Food Corporations (Amendment) Rules,

1975 (Hindi and English versions) published in Notification No. G.S.R. 16(E) in Gazette of India dated the 22nd January, 1975, under sub-section (2) of section 44 of the Food Corporations Act 1964, as corrected by corrigendum published in Notification No. G.S.R. 54(E) in Gazette of India dated the 20th February, 1975.

[Placed in Library See. No. LT-9056/75.]

BOMBAY PROHIBITION (MANUFACTURE OF SPIRIT) (GUJARAT) (AMENDMENT) RULES, BOMBAY NEEERA (GUJARAT) (FIRST AMENDMENT) RULES AND A STATEMENT.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): I beg:

- (1) to re-lay on the Table a copy of the Bombay Prohibition (Manufacture of Spirit) (Gujarat) (Amendment) Rules, 1974, published in Notification No. GH/SH/322/BFA-1973-6080-P in Gujarat Government Gazette dated the 27th June, 1974, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (2) to lay on the Table—
- (a) A copy of the Bombay Neeera (Gujarat) (First Amendment) Rules, 1974, published in Notification No. GH/SH/1492/N R A-1972/2490-P in Gujarat Government Gazette dated the 2nd December, 1974, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(b) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification [Placed in Library. See No. LT-9057/75.]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table a copy of (Notification No. G.S.R. 44 (E) (Hindi and English versions) published in Gazette of India dated the 5th February, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-9058/75]

12.20 hrs.

**RE QUESTION OF PRIVILEGE—
contd.**

(Interruptions)

MR SPEAKER: Kindly do not interrupt. I have not allowed anybody; you do not force me to do it. We are already on the other business. This was disallowed the other day. The Prime Minister has made a statement and after that I am passing on to the next business. I have gone to the next item.

SHRI H. N. MUKERJEE (Calcutta-North-East): May I make a submission?

MR. SPEAKER: Yes.

SHRI H. N. MUKERJEE: I am only submitting for your consideration one thing. Nobody is questioning either your ruling or what the Prime Minister has stated. My friend Prof. Dandavate appears to have something in writing which causes some confusion in his mind. I submit that you call him to your Chamber—and also whoever else you think is interested in this matter—and you settle the matter there. It cannot go on like this (Interruptions)

MR. SPEAKER: He can write to me; he can see me.

SHRI H. N. MUKERJEE: You can make an offer in the House to call him.

(Interruptions)

श्री अटल बिहारी वाजपेयी (स्वाजियर): क्या प्रधान मंत्री जी ने जो कहा है, उस को चुनौती नहीं दी जा सकती? (व्यवधान)

अध्यक्ष महोदय : ग्रांडर प्लीज । मैं आप से बात करूंगा ।

उस दिन आप ने इस को रोज किया था और आप उस पर बोले । आप ने कुछ मिनट इस बारे में कहा और उम के बाद मैंने कहा I do not treat it as privilege. और उम के बाद आप ने कहा कि मिनिस्टर ने आपका किया । आप दोबारा कैसे इस को रोज कर सकते हैं ? आप ने उस दिन इस को रोज किया था और आप उस पर बोले और उस के बाद मैं ने डिसएलाउड किया । हर रोज यह जान आए, यह कैसे हो सकता है ?

श्री अटल बिहारी वाजपेयी : यह ठीक है कि आप ने प्रिविलेज मोशन पेश करने की इजाजत नहीं दी । यह ठीक बात है ;

अध्यक्ष महोदय : आप बोले भी उस दिन ।

श्री अटल बिहारी वाजपेयी : लेकिन आप को याद होगा कि उस दिन पार्लियामेंट १ एफेयर्स मिनिस्टर ने कहा था कि उन्हें इस बारे में कोई जानकारी नहीं है और वे थो । समय चाहते हैं ।

MR. SPEAKER: I have made it clear.

श्री अटल बिहारी वाजपेयी अध्यक्ष महोदय, मुझे पूरा कर लेने दीजिए । दूसरी बात यह है कि आज थो भु डबले कुछ कागज लेकर आए हैं जिन के बारे में उन का कहना है कि प्रधान मंत्री से कोरेसपोंडेंस हुई है । वह कोरेसपोंडेंस उस समय मेरे पास नहीं थी ।